

**82**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**O.A. No. 170 OF 2024**

**In the matter of:**

**Gurmail Singh**

**.....Applicant**

**V/S**

**Punjab Pollution Control Board & Ors**

**.....Respondent**

**Reply/Action Taken report by way of affidavit of  
Sakshi Sawhney, Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 170 of 2024 titled as Gurmail Singh V/S Punjab Pollution Control Board & Ors is listed before this Hon'ble Tribunal.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.



3. That Hon'ble National Green Tribunal was pleased to pass the orders dated 22.02.2024 (attached as **Annexure-A**), the gist of which is reproduced as under:-

*"2. He has further submitted that the Applicant had made a complaint to IOC on 12.01.2024 but no action on the said complaint has been taken and the NOC dated 17.07.2023 has been issued by the Office of Deputy Commissioner, Ludhiana and that the Respondent No. 4 is proceedings with the construction of the Petrol Pump by violating the guidelines mentioned above.*

*3. The OA raises substantial issue relating to compliance of environmental norms.*

*4. Issue notice to the respondents for filing their response at least one week before the next date of hearing. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing."*

4. It is humbly submitted that the office of the Deputy Commissioner acts as a single window for NOCs to be taken from various departments for setting up of a petrol pump and issues a combined NOC only as per the NOCs received from all Departments. That in the present case also, the NOC dated 12.09.2023 (attached as **Annexure-B**) had been issued by the office of the undersigned as per the NOCs recieved from all concerned Departments including PPCB on 14.07.2023. (Attached as **Annexure-C**)



5. In light of the order as above of the Hon'ble NGT, the PPCB was directed to file a status report regarding the violation of any rules by the petrol pump in dispute vide letter dated 6093/M.A dated 21.03.2024 (attached as **Annexure-D**) and to check if there was any change with respect to the NOC given by PPCB.
6. That a copy of the reply by the PPCB to the Hon'ble NGT in the case at hand was received wherein it was mentioned that the amended instructions dated 16.08.2021 had come into effect after the PPCB had already issued the NOC dated 09.04.2021. (Attached as **Annexure-E**)
7. That as the reply submitted did not give any clarity on whether the Petrol Pump was in violation of the amended instructions dated 16.08.2021 and if the NOC had been withdrawn by PPCB, the office of the undersigned vide letter no. no. 6684/M.A dated 28.03.2024 (attached as **Annexure-F**) issued to Environmental Engineer, Regional office- II Ludhiana asked for a clear report regarding the compliance with the norms of addendum issued in 16 August 2021 for the outlet in dispute and directed to immediately report as to whether the said outlet is in contravention of the provision for siting up of new petrol pump and if the NOC to the aforementioned petrol pump had been withdrawn.
8. Further, given the seriousness of the matter and the possibility of irreversible damage in the case of construction in



violation of norms, the undersigned also **issued a show cause notice** to the Petrol Pump in dispute vide letter dated 6686/M.A dated 28.03.2024 (attached as **Annexure-G**) to Deputy General Manager (Retail Sales), Indian Oil corporation Limited, Divisional office, SCO 35-36 Chandigarh as to why the NOC should not be cancelled **while also suspending the NOC issued under rule 144 of Petroleum Act and rules 1976 with a direction to immediately desist from any further construction, working and sales till further inquiry.**

9. It is humbly submitted that, the PPCB vide its report submitted (attached as **Annexure-H**) that-

*That the site of the petrol pump was visited by the officer of the Board on 29.3.2024 and it was observed that the site is located in close proximity of Sindhwan Canal, hence the site as of today and after the issuance of addendum dated 16.8.2021, the comments of revenue authorities are requisite to determine the exact distance of the water body from the petrol pump and to determine as to whether the site is meeting with the siting criteria issued by the Central Pollution Control Board in terms of distance from water bodies from water bodies or not.*

10. That in view of the above report, a letter no. 6834 dated 01.04.2024 (attached as **Annexure-I**) from undersigned was issued to Sub Divisional Magistrate Payal to enquire into the



exact measurement of the distance of Petrol Pump from the water body as mentioned in PPCB Report.

11. That the report vide letter no. 1-Special dated 02.04.2024 (attached as **Annexure-J**) has been received from the Sub Divisional Magistrate Payal which is attached as Annexure-E. As Per the report of SDM Payal Hadbast No. 242, Record Khasra no. 75 (Sidhwan Canal) to Khasra no. 22//24/1, 23/1, report states that canal to mentioned khasra no. exact distance is 95 foot (28.956m).
12. It is humbly submitted that having perused the report of Sub Divisional Magistrate Payal, further action will be taken according to law under The Punjab Petroleum Rules, 2022.
13. That in the view of the submission made herein above, Original Application No 170 of 2024 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

It is, therefore, prayed that the Original Application No. 170 of 2024 may kindly be disposed of with appropriate orders.

Submitted by



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

## Verification:-

Verified that the contents of para no.1 to 13 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 02-04-2024

Place:- LUDHIANA

  
(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

Item No. 05

**88**

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 170/2024  
(IA No. 83/2024)

Gurmail Singh

Applicant

Versus

Punjab Pollution Control Board &amp; Ors.

Respondent(s)

Date of hearing: 22.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Praveen Kumar, Mr. Gaurav Chahal &amp; Mr. Vishvendra Singh, Advs.

**ORDER**

1. In this original application, the Applicant has raised a grievance that Respondent No. 4 is setting up a Petrol Pump within 30 meters of the canal which is not permissible in terms of the guidelines for setting up of new Petrol Pumps issued by the Central Pollution Control Board (CPCB) on 16.08.2021. He has relied upon clause (a) of the guidelines, which reads as under:

*"(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."*

2. He has further submitted that the Applicant had made a complaint to IOC on 12.01.2024 but no action on the said complaint has been taken

# 89

and the NOC dated 17.07.2023 has been issued by the Office of Deputy Commissioner, Ludhiana and that the Respondent No. 4 is proceedings with the construction of the Petrol Pump by violating the guidelines mentioned above.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents for filing their response at least one week before the next date of hearing. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 04.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 22, 2024  
Original Application No. 170/2024  
(IA No. 83/2024)  
DV

## 90

### ਇਤਰਾਜ਼ਜ਼ਾਹੀਤਾ ਸਬੰਧੀ ਨਿਯਮ

ਜਿਸ ਵਿੱਚ ਆਇਲ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ ਨੂੰ setting up retail outlet (Kissan Sewa Kendra) at Khasra No 22/23/1, 22//24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), Ludhiana State (Punjab) ਵਿਖੇ ਪੈਟਰੋਲ ਪੰਪ ਲਗਾਉਣ ਲਈ ਪੈਟਰੋਲੀਅਮ ਰੂਲਜ਼ 2002 ਦੇ ਕੁਲ 144 ਤਹਿਤ ਇਤਰਾਜ਼ਜ਼ਾਹੀਤਾ ਸਬੰਧੀ ਵਿਕੇਟ ਵੱਖ-2 ਵਿਭਾਗਾਂ ਵਲੋਂ ਲਾਈਆਂ ਹੋਏ ਨਿਯਮਾਂ ਸੁਰੱਖਿਅਤ ਤੇ ਪਿੱਛਾ ਜਾਂਦਾ ਹੈ। ਕੰਪਨੀ ਇਹਨਾਂ ਸੁਰੱਖਿਅਤ ਪ੍ਰਕਾਰ ਪਾਬੰਦ ਕਰੇਗੀ ਅਤੇ ਇਹਨਾਂ ਸੁਰੱਖਿਅਤ ਪ੍ਰਕਾਰ ਦੀ ਪੂਰਤੀ ਲਈ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਸੁਰੱਖਿਅਤ ਦਾ ਵੇਰਵਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ :-

1. ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਨੂੰ ਪ੍ਰਾਈਵੇਟ ਕੋਵਲ ਡੀਟੈਲ ਆਊਟਲੈਟ ਸਥਾਪਿਤ ਕਰਨ ਦੇ ਮੰਤਵ ਲਈ ਜਾਰੀ ਕੀਤੀ ਗਈ ਹੈ ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਕੋਵਲ ਇਸ ਮੰਤਵ ਲਈ ਹੀ ਸਾਈਟ ਨੂੰ ਵਰਤਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗੀ।
2. ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਮੋਬੇ ਡੀ ਡੀਟੈਲ ਆਊਟਲੈਟ ਚਾਲੂ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਪੈਟਰੋਲੀਅਮ ਐਕਸਪਲੋਜ਼ਿਵਿਜ਼ਿਵਿਜ਼ ਵਿਭਾਗ ਵੱਲੋਂ ਅਨੇਕੀ ਪ੍ਰਾਈਵੇਟ ਪ੍ਰਾਪਤ ਕਰੇਗੀ।
3. ਵਿਸ਼ੇ ਭਾਰਤ ਸਾਈਟ ਦੇ ਰੈਵੀਨਿਊ ਡਰਾਫਟ ਮਾਲਕੀ ਸਬੰਧੀ ਪੁਸ਼ਟੀ ਰੈਵੀਨਿਊ ਵਿਭਾਗ ਤੋਂ ਕਰਵਾਉਣੀ ਐਕ ਹੋਵੇਗੀ।
4. ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਡਰਾਫਟਿੰਗ ਅਨੁਸਾਰ ਸ਼ਾਮਲੀਯਤ ਸਾਈਟ ਵਿੱਚ ਉਸਾਰੀ ਕਰਨ ਦੀ ਪਾਬੰਦ ਹੋਵੇਗੀ।
5. ਸੈਕਰ ਵਿਭਾਗ ਵੱਲੋਂ ਡਰਾਫਟ ਵਿੱਚ ਕੋਈ ਹੋਰ ਗਾਰੰਜ਼ ਸਰਕਾਰ ਦੇ ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਲੈਣੇ ਜ਼ਰੂਰੀ ਹੋਣੇ ਤਾਂ ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਉਹ ਗਾਰੰਜ਼ ਜਮਾ ਕਰਵਾਉਣ ਦੀ ਪਾਬੰਦ ਹੋਵੇਗੀ।
6. ਸੈਕਰ ਵਿਸ਼ੇ ਹੋਰ ਵਿਭਾਗ ਨਾਲ ਸਬੰਧਤ ਐਨ, ਓ, ਸੀ ਲੈਣਾ ਲੋੜੀਂਦਾ ਹੋਵੇਗਾ ਤਾਂ ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਆਪਣੇ ਪੱਪਰ ਤੇ ਸੈਟ ਦੀ ਪਾਬੰਦ ਹੋਵੇਗੀ।
7. ਵਟ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਪੱਤਰ 2304-10 ਮਿਤੀ 08.06.2023 ਰਾਹੀਂ ਜ਼ਰਾਇਆ ਕਰੀਆ ਖ਼ਤਾ ਦੀ ਇੰਨ-ਇੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ।
8. ਪ੍ਰਾਈਵੇਟ ਨੂੰ ਪਹਿਲਾਂ ਜਾਰੀ ਹੋਏ ਐਨ, ਓ, ਸੀ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਨੀ ਪਵੇਗੀ।
9. ਪ੍ਰਾਈਵੇਟ ਕੰਪਨੀ ਵੱਲੋਂ ਇਸ ਸਥਾ ਨੂੰ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਉਣ ਤੋਂ ਪਹਿਲਾਂ ਡਾਇਰ ਵਿਭਾਗ ਤੋਂ ਅਤੇ ਡਰਾਫਟ ਪਰਚੀਆਂ ਸਬੰਧੀ ਇਤਰਾਜ਼ਜ਼ਾਹੀਤਾ ਸਬੰਧੀ ਵਿਕੇਟ ਲੈਣਾ ਜ਼ਰੂਰੀ ਹੋਵੇਗਾ।
10. The company shall comply with the guidelines as framed by CPCB Delhi on 7<sup>th</sup> January 2020 for setting up of new petrol pump in compliance of Hon'ble NGT order dated January, 18 2019 in OA no 86/219: Gyanprakash @ Pappu Singh vs GOI & Ors
11. The Company shall submit outside emergency plan to the Board before starting the outlet.
12. The company shall comply with the provision of Manufacture, Storage & Import of Hazardous Chemical rules, 1989
13. The company shall not store HSD more than the threshold quantity mentioned in the manufacture, storage and import of hazardous chemical rules, 1989 in any case. If the project proponent intends to store the said chemical/oil more than the threshold quantity mentioned in the said rules, the project proponent is required to obtain Environment Clearance under EIA notification dated 14/9/2006
14. The D.G set to be installed must have inbuilt acoustic enclosure (canopy) as per the MOEF notification No GSR.371(B) dated 17.05.2001 and guidelines prescribed by the Punjab Pollution Control Board from time to time to contain the concentration of sound pressure level within the prescribed standards and shall comply with the emission norms fixed by the MoEF/Punjab Pollution Control Board from time to time
15. The company shall get itself covered under Public Liability Insurance Act 1991 and submit the copy of the same to the Board before starting the outlet.
16. The applicant shall not install any service station at the Petrol Pump without the prior permission of the Punjab Pollution Control Board.
17. The applicant shall discharge its domestic effluent into sewerage land for plantation through septic tank.





ਮੀਮੋ ਨੰ: ਪੀ.ਪੀ.(ਈਸਟ)-2023/

92

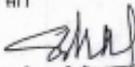
ਮਿਤੀ: 14-7-23

Issuance No-Objection Certificate for setting up retail outlet (Kissan Sewu Kendra) at Khasra No. 22//23/1, 22//24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), Distt Ludhiana.

ਉਪਰੋਕਤ ਵਿਖੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ Khasra No. 22//23/1, 22//24/1 Doraha to Deep Nagar on Canal Road, Doraha (OML), Distt Ludhiana ਵਿਖੇ ਇੰਡੀਅਨ ਆਇਲ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ ਦਾ ਗੈਟੋਲ ਆਊਟਲੈਟ (ਕਿਸਾਨ ਸੇਵਾ ਕੇਂਦਰ) ਲਗਾਉਣ ਲਈ ਡਿਨੋ ਪੱਤਰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਪੱਤਰ ਨੰ:22060/ਐਮ.ਏ ਮਿਤੀ 26-10-2020 ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ ਸੀ। ਲੈਵਲ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰਾਂ/ਵਿਭਾਗਾਂ ਦੇ ਮੁਖੀਆਂ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਮੀਮੋ ਨੰ:ਪੀ.ਪੀ.(ਈਸਟ)-2020/11200 ਮਿਤੀ 02.11.2020 ਰਾਹੀਂ ਸਾਈਟ ਪਲੈਨ ਸਮੇਤ, ਰਿਪੋਰਟ ਲਿਫਟਿੰਗ-ਪੱਤਰ ਭੇਜੇ ਗਏ ਸਨ ਜਿਸ ਦੀਆਂ ਐੱਨ.ਓ.ਸੀ. ਦੀ ਰਾਏ ਸਬੰਧੀ ਰਿਪੋਰਟਾਂ ਪ੍ਰਾਪਤ ਹੋ ਗਈਆਂ ਹਨ, ਜਿਨ੍ਹਾਂ ਦਾ ਵੇਰਵਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ ਜੀ:

- 1) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਮੰਡਲ ਨੰ:4(ਰੂਰ ਮੰਡਲ ਨੰ: 3) ਡੀ.ਐਨ.ਐਚ. (ਭ ਤੋਂ ਮ) ਸ਼ਾਖਾ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪੱਤਰ ਨੰ: EE/CD4/LDH/277 ਮਿਤੀ 10-06-2021 ਰਾਹੀਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਜਾਰੀ ਕੀਤੀ ਐੱਨ.ਓ.ਸੀ. ਦੀ ਤਸਦੀਕਰਨ ਦਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ।
- 2) ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਾਇਲ ਵੱਲੋਂ ਪੱਤਰ ਨੰ:35 ਮਿਤੀ 04-03-2020 ਰਾਹੀਂ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 3) ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਲੁਧਿਆਣਾ ਦੇ ਯਾਦ ਪੱਤਰ ਨੰ:1733 ਡੀਟੀਪੀ(ਲ)/ਸੀ-24 ਮਿਤੀ:04-05-2021 ਰਾਹੀਂ ਆਧਾਰ ਤੇ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤੀ ਗਈ ਹੈ।
- 4) ਸਹਾਇਕ ਮੁਰਾਕ ਤੇ ਸਪਲਾਈਜ਼ ਅਫਸਰ, ਦੋਰਾਹਾ ਵੱਲੋਂ ਪੱਤਰ ਮੀਮੋ ਨੰ: ਸਖਸਅ-2021/540 ਮਿਤੀ 14/04/2021 ਰਾਹੀਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 5) ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰ: 8031 ਮਿਤੀ 27-11-2020 ਅਨੁਸਾਰ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 6) ਸੀਨੀਅਰ ਕਪਤਾਨ ਪੁਲਿਸ, ਖੰਨਾ ਦੇ ਪੱਤਰ ਨੰ:30488/ਏ.ਸੀ-3 ਮਿਤੀ:10-04-21 ਰਾਹੀਂ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 7) ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰ:171/ਸੁਪਰਡੈਂਟ ਮਿਤੀ: 08-01-2021 ਅਨੁਸਾਰ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 8) ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ ਗਲਤਾ, ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰ:ਵ.ਮੁ.ਪ੍ਰ./ਗਲਤਾ/ਲੁਧਿਆਣਾ ਲੁਧਿ/2021/6639 ਮਿਤੀ:17-09-2021 ਰਾਹੀਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 9) ਵਾਇਰ ਸਟੇਸ਼ਨ ਅਫਸਰ, ਵਾਇਰ ਬ੍ਰਿਗੇਡ, ਨਗਰ ਕੌਂਸਲ, ਖੰਨਾ ਦੇ ਪੱਤਰ ਨੰ:ਪੀਐਚਐਸ/05 ਮਿਤੀ 01/02/2021 ਰਾਹੀਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
- 10) ਉਪ-ਵਣ ਮਹਾਂਨਿਰੀਕਸ਼ਕ (ਕੇਂਦਰੀ) IRO,MoEF & CC, Chandigarh ਦੇ ਮਿਸਲ ਨੰਬਰ:9-PRB357/2023-CHA ਮਿ. ਸੂਨ, 2023 ਰਾਹੀਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ 'ਵਿਧੀਬਤ ਸਬੰਧਿਤ' ਦਿੱਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਫੋਟੋਕਾਪੀ ਵਣ ਮੰਡਲ ਅਟ-1, ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਮਿੰਟ ਐਕਟ ਨੰ: 2304-10 ਮਿਤੀ: 08-06-2023 ਰਾਹੀਂ ਇਸ ਦਫਤਰ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਗਈ ਹੈ।
- 11) ਵਾਤਾਵਰਨ ਇੰਜੀਨੀਅਰ, ਚੀਫ਼ ਨਲ ਆਫਿਸ-II (ਪੰਜਾਬ ਪਲਿਊਰਲ ਕੰਟਰੋਲ ਬੋਰਡ), ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰ:577 ਮਿਤੀ 09-04-2021 ਅਨੁਸਾਰ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਐੱਨ.ਓ.ਸੀ. ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।

ਲਗੀ ਨੰ: ਇੱਕ ਤੋਂ ਗਿਆਰਾਂ (1 ਤੋਂ 11) ਡੱਕ ਦੇ ਵਿਭਾਗਾਂ ਵੱਲੋਂ ਐੱਨ.ਓ.ਸੀ. ਸਬੰਧੀ ਪ੍ਰਾਪਤ ਅਸਲ ਰਿਪੋਰਟਾਂ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਬਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਵਿੱਚ ਭੇਜੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਜੀ।

  
ਜਿਲ੍ਹਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਮੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ  
ਮੁਖਤਿਆਰ ਮਹਾਲੇ, ਲੁਧਿਆਣਾ।

ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ।

93



OFFICE OF THE DEPUTY COMMISSIONER - CUM -  
DISTRICT MAGISTRATE, LUDHIANA

To

Superintendent Engineer  
Punjab Pollution Control Board  
Ludhiana

No.- 6093 /M.A

Dated- 21/03/2024.

Sub-

Regarding the NGT Original Application No. 170 of 2024 Titled as  
Gurmall Singh vs Punjab Pollution Control Board & Ors.

Ref -

In compliance of NGT order dated 22.02.2024.

With reference to above, in the compliance of the Hon'ble National Green Tribunal order dated 22.02.2024 the undersigned has directed to submit the report regarding above subject within 2 days in this office. So that reply can be filed to National Green Tribunal prior to the hearing date.

Please ensure that this is carried out with utmost diligence and priority, adhering to the instructions provided in the letter enclosed.

Addl. Deputy Commissioner(G)  
Ludhiana

Endst No :-

/M.A

Dated\

A Copy is forwarded to PA to DC, Ludhiana and Steno to ADC(G) Ludhiana following for information.

Addl. Deputy Commissioner(G)  
Ludhiana

94



## Punjab Pollution Control Board

Regional Office-II

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

Eeroldh2@yahoo.co.in

Tel. 0161-2672055

No...685

Dated...28/9/24

To

The Additional Deputy Commissioner (G),  
Ludhiana.

**Subject:-** Regarding the NGT Original Application no. 170 of 2024 titled as Gurmall Singh vs Punjab Pollution Control Board & Ors.

**Reference:-** Your office letter no. 6093/M.A dated 21.03.2024 and 6607/M.A dated 28.03.2024.

In compliance to above referred letters, it is intimated that the reply on behalf of Punjab Pollution Control Board in this matter has been filed before Hon'ble National Green Tribunal, New Delhi and copy of the same is attached for your kind information and perusal, please.

DA/As above

Environmental Engineer  
28/09/24

Endst no.....

Dated .....

A copy of above is forwarded to the Senior Environmental Engineer, Zonal Office-I, Punjab Pollution Control Board, Ludhiana for information please.

Environmental Engineer

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

OA NO. 170 OF 2024

IN THE MATTER OF:

Gurmail Singh

... Applicant

Versus

Punjab Pollution control Board and others

... Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Short reply/Status Report on behalf of the Punjab Pollution Control Board under the signatures of Environmental Engineer, Regional Office-2, Punjab Pollution Control Board, Ludhiana	1-5
2.	<u>Annexure R-1/A</u> Guidelines for setting up of new petrol Pump issued by Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020	6-19
3.	<u>Annexure R-1/B</u> District Controller, Food, Civil Supplies and Consumer Affairs, Ludhiana(East) office letter no. (East)-2020/11200 dated 2.11.2020	20
4.	<u>Annexure R-1/C</u> Punjab Pollution Control Board office letter no. 577 dated 9.4.2021.	21-22

Place: Ludhiana

Date: 28/03/2024

  
 Er. Bawinder Singh  
 Environmental Engineer, Regional Office-  
 2, Punjab Pollution Control Board  
 , Ludhiana

IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 170 of 2024

(IA No. 83/2024)

Gurmail Singh

.....Applicant

Versus

Punjab Pollution Control Board and others

.....Respondents

Short reply of Environmental Engineer, Regional Office-2, Ludhiana on behalf of Punjab Pollution Control Board i.e. respondent no.1.

Respectfully showeth:

1. That briefly submitted that the applicant has filed the above mentioned application before the Hon'ble National Green Tribunal with the grievance that respondent no.4 (Ashish Garg,# 2543, Phase-1, Urban Estate, Dugri, Ludhiana) is setting up a petrol pump within 30 meters of kanal which is not permissible in terms of the guidelines for setting up of new Petrol Pumps issued by the Central Pollution Control Board (CPCB) on 16.08.2021. The applicant has relied upon clause (a) of the guidelines, which reads as under:

"(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of

2



water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."

2. That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 22.02.2024 thereby issuing notice to the respondents (Punjab Pollution Control Board; Deputy Commissioner, Ludhiana; Indian Oil Corporation Limited; Ashish Garg of Ludhiana) to file their response to the application filed by the applicant.
3. That keeping view the facts and circumstances of the case, the present short reply is being filed in the case on behalf of Punjab Pollution Control Board mentioning therein the relevant facts relating to the Punjab Pollution Control Board. The reply of the Board in compliance to order dated 22.02.2024 of the Hon'ble National Green Tribunal may kindly be read in the following paragraphs.
4. That briefly stated the Punjab Pollution Control Board being the statutory regulatory authority to implement the provisions of the environmental laws in the State of Punjab only give its recommendations in the form of No Objection Certificate from pollution angle for setting up of the retail outlet of petrol i.e. petrol pump in reference to the letter received from the District Administration i.e. Deputy Commissioner and the District Food and Civil Supplies Controller of the concerned district. However, the license for operation of the retail outlet of petrol i.e. petrol pump is granted by the Deputy Commissioner of the concerned district upon recommendations of different departments and that of District Food and Civil Supplies Controller.
5. That it is relevant to mention here that the Hon'ble National Green Tribunal vide order dated 18.1.2019 passed in Original Application No. 86

of 2019 Gyanprakash @ Pappu Singh v/s GOI and Others directed Central Pollution Control Board and Ministry of Petroleum and Natural Gas (MoPNG) to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory powers. An Expert Committee comprising of members from IIT Kanpur, NEERI, UP, TERI, Ministry of Petroleum and Natural Gas (MoPNG) and CPCB was constituted to frame guidelines for setting up of new petrol pumps including siting criteria and pollution prevention and control measures.

6. That the siting criteria for retail outlets as prescribed under the guidelines issued by the Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 for setting up of new petrol pump is reproduced herein below:

"In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill' point / dispensing units / vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No High tension line shall pass over the retail outlet."

7. That the Punjab Pollution Control Board vide letter no. PPCB/SEE(HQ-2)/2020/5052-73, 5074, 5075-77 dated 13.2.2020, has circulated the guidelines for setting up of new petrol pump as issued by the Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 to all the Deputy Commissioners of the State of Punjab and other stakeholder departments. A copy of letter no.

2

PPCB/SEE(HQ-2)/2020/5052-73, 5074, 5075-77 dated 13.2.2020 alongwith office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 of Central Pollution Control Board is enclosed herewith as Annexure R-1/A for kind perusal.

8. That the District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide his office letter No. (East)-2020/11200 dated 02.11.2020 (Annexure R-1/B) had sought the comments with regard to the issuance of No-Objection Certificate for setting up of retail outlet (Kissan Sewa Kendra) at Khasra No. 22/23,1,22/24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.
9. That the Punjab Pollution Control Board has forwarded its comments to District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide Board's office letter No. 577 dated 09.04.2021 (Annexure R-1/C) in light of CPCB, Office Memorandum B-13011//1/2019-20AQM/10822 dated 07.01.2020.
10. That further it is submitted that the addendum to the Guidelines for setting up of New Petrol Pumps as is being relied upon by the applicant were issued by the Central Pollution Control Board vide office memorandum B-13011/1/2019-20/AQM dated 16.08.2021 i.e. after about 4 months' of sending the recommendations by the Punjab Pollution Control Board to the District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East).
11. That in view of the above facts, it is respectfully submitted that the Punjab Pollution Control Board has given no objection certificate from pollution angle for setting up of the retail outlet at Kissan Sewa Kendra considering the guidelines issued by the Central Pollution Control Board vide office memorandum dated 07.01.2020, a copy of which is enclosed as Annexure R-1/A. The guidelines relating to distance from surface water bodies was issued by the Central Pollution Control Board on 16.08.2021 that is after

2

# 100

the no objection certificate was issued by the Punjab Pollution Control Board.

12. That the license for setting up of retail outlet by respondent no.4 has been issued by the District Administration i.e. Deputy Commissioner, Ludhiana and District Controller, Foods and Civil Supplies and Consumer Affairs after obtaining the comments of different departments. Hence, the reply given by the respondents Deputy Commissioner, Ludhiana and Indian Oil Corporation Limited may kindly be perused.

Date: 28.03.2024

Place: Ludhiana

Submitted by

(Ravinder Bhatti)  
Environmental Engineer,

Punjab Pollution Control Board,  
Regional Office-2, Ludhiana

on behalf of Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. PPCB/SEE(HQ-2)/2020/5052-73

Dated: 13/2/2020

To

All the Deputy Commissioners,  
State of Punjab  
(List attached)

Subject: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh V/s GOI & Ors.

Reference: CPCB letter no. B-31011/1/2019-20/AQM/10822 dated 07.01.2020

The Central Pollution Control Board in compliance of Hon'ble National Green Tribunal orders dated 18.01.2019 in OA No. 86 of 2019 has issued certain guidelines for Setting-up of New Petrol Pumps.

A copy of the above guidelines received from CPCB is enclosed herewith for information, further necessary action and compliance, please.

DA/as above

Endst. No. 5074

A copy of the above is forwarded to the Principal Secretary, Department of Science, Technology and Environment, Chandigarh for his kind information, please.

DA/as above

Endst. No. 5075-77

A copy of the above is forwarded to the following for information & further necessary action:

1. The Director, Directorate of Environment & Climate Change, Department of Science, Technology and Environment, Chandigarh.
2. The Director, Department of Industries & Commerce, Bridge Market, 17C, Sector 17, Chandigarh
3. The Director, Department of Local Government, Sector 35, Chandigarh.

DA/as above

ਵਾਤਾਵਰਣ ਉਥਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ  
VATAVARAN BHAWAN, NABHA ROAD, PATIALA  
Email id - cspcb@punjab.gov.in, Ph: 2215793, 2215802

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana

Endst. No. 5078-5115Dated: 13/2/2020

A copy of the above is forwarded to the following for information, further necessary action & compliance:

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala, Jalandhar, Ludhiana, Bathinda & PBIP.
  2. The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-I/II, Patiala, Zonal Office-I/II, Patiala, Ludhiana-I/II/, Jalandhar/Amritsar and Bathinda.
  3. The Senior Scientific Officer/Scientific Officer, Punjab Pollution Control Board, Head Office, Patiala.
  4. The Senior Law Officer, Punjab Pollution Control Board, Head Office, Patiala.
  5. The Environmental Engineer, Punjab Pollution Control Board, HQ-I/II/HWM/Const./Mega/Computer, Regional Office, Patiala, Sangrur, Bathinda, Faridkot, Fatehgarh Sahib, Jalandhar, Hoshiarpur, Amritsar, Batala, Ludhiana-I/II/III/IV and Mohali.
- DA/as above

*Kamal*  
10/2/2020  
Member Secretary

*pic*  
*2*  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana  
*2*

8



Put up with file. 12.1.20  
Asst. Secy (1)  
12/1/20

**CENTRAL POLLUTION CONTROL BOARD  
DELHI 110 032**

ਨਵੀਂ ਡਾਕ  
January 07, 2020

B-13011/1/2019-20/AQM | 0822

OFFICE MEMORANDUM

SEE HO-1/SSO  
EE-Comp./AEE-Comp.

17/1 ਨਵੀਂ ਡਾਕ  
ਦਿਖਾਇਆ  
12/1/2020  
ਦਿੱਤਾ ਜਾਵੇ  
C.P.C.B.

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

- 1. As per List Enclosed

ATC  
M

Environmental Engineer  
Punjab  
Regional Office-II, Ludhiana

①

**GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS**

**A. Containment and treatment of spillages from fuel filling operations at petrol pumps:**

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

  
  
 Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office, Ludhiana

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to be installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
13. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:
  1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
  2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
  3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
    - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
    - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
- d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

**C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

**D. Installation, Operation and maintenance of Vapour Recovery System:**

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

*BTC*  
 Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office-II, Ludhiana.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

ATC  
  
 Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office, Ludhiana

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overflow protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

*These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.*

ATC  
 Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office-II, Ludhiana



CENTRAL POLLUTION CONTROL BOARD  
DELHI 110 032

January 07, 2020

B-430117/2019-20/AQM 10802-10847  
OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 88/2019: Gyanprakash @ Pappu Singh vs Govt. of Ors regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 88/2019: Gyanprakash @ Pappu Singh vs Govt. of Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concerned stakeholder and these were reviewed and guidelines have been finalized.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)  
Additional Director, AQM Div.

Encl: As Above

To,

1. As per List Enclosed

Copy to:

1. Joint Secretary  
CP Division  
Ministry of Environment, Forest and Climate Change,  
Indira Priyadarshan Bhavan,  
Jorbagh Road, New Delhi - 110 003.

2. PS to CQB

3. PS to MS.

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana

## GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

## A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e., groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view of State Control Ground Water Board Authority will prevail.
2. All new retail outlets shall have underground tanks/above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fillings etc. protected from leaks due to corrosion by adopting materials (HOPE, Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lubricant (more than 1 litre/100 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to GPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillage are implemented to the satisfaction of PESO and concerned GPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/international experience of 10 years in this field. Various approved methods shall be considered for cleaning underground contamination.

4. All DUs shall have Auto Cut-off Nozzles which shall disengage from the tank level in customer fuel tank reaches full capacity.
5. Breakways to be installed for all the hoses of the pumps to minimize reduce spillage in the event customer vehicle moves away with nozzle still in the fueling position.

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana

6. Single/double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refuelling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from piping immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to be installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overflow alarm through automation.
12. Measures for spill containment in cabinet chambers and forecourt areas shall be implemented as prescribed by PESO.
13. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination.
  1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
  2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
  3. Daily MS and HSC losses shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be duly analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil/groundwater contamination
    - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPDSB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
    - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

ATC  
 Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office-II, Ludhiana

- c. OMCs will be held liable for Environmental Compensation (Imposed by SPCBs/PCCs) and assessment of environmental damage, (depending on extent of contamination in soil and groundwater) and also on remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years. In this field, Various approved methods shall be considered for cleaning underground contaminants.
- d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakage are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

**C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

**D. Installation, Operation and maintenance of Vapour Recovery System:**

1. All new retail outlets set up with sale potential of 300 KL MS per month and selling in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period of 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover cap or other alternative system for proper covering of filling tank and therefore proper recovery of vapours.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana

6. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/month and more than 10 lakh population (in first phase) by E(P) Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institution for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P) Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600 µg/l
2.	BTEX	Benzene: 950 µg/l Toluene: 300 µg/l Xylenes: a. o-xylene: 350 µg/l b. m & p-xylene: 200 µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13 µg/l
5.	PAH	0.0001 µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

**F. Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

**G. Audit of all protection measures and monitoring system implemented at petrol pumps.**

PESO shall conduct audit of tanks and fuel equipment including pipes, overflow protection equipment and alarm system on annual basis and maintain records.

**H. Siting criteria of Retail Outlets**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters from any primary dispersing units/vent pipe whichever is nearest from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 50 meters. No high tension line shall pass over the retail outlet.

*These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.*

A.T.C.  
  
 Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office-II, Ludhiana

# 115

20  
Annexure-R-1/B

(Translated from Punjabi to English Language)

From:

District Controller,  
Food Civil Supplies and Consumer Affairs,  
Ludhiana (East).

To

1. Executive Engineer (Provisional Division/ Concerned Construction Division), Ludhiana (including map).
2. SDM, Payal (including map).
3. District Town Planner, Ludhiana (including map).
4. Assistant Food and Supplies Officer, Doraha, (including map).
5. Chief Agricultural Officer, Ludhiana (with map).
6. Senior Superintendent of Police, Khanna (with map).
7. District Development and Panchayat Officer, Ludhiana (including map).
8. Additional Chief Administrative GLADA, Ludhiana (including map).
9. District Fire Officer, Ludhiana (including map).
10. District Forest Department Officer, Ludhiana (including map).
11. Punjab Pollution Control Board, Ludhiana (including map).

Memo No.PP(East)-2020/11200 Dated 02.11.2020

Subject:- Issuance No-objection certificate for setting up retail outlet (Kissan Sewa Kendra) at Khasra no. 22/23/1,22/24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), Distt. Ludhiana.

In reference to District Magistrate, Ludhiana office letter No: 22060/MA dated 26-10-2020 on the above noted subject.

While sending the site map and other documents of the project proponent to you, it is requested to send self-explanatory report/NOC to establish a retail outlet by Indian Oil Corporation Limited, after verification at site within 07 days in light of the instructions/rules/bylaws issued by the Government from time to time, so that your report/NOC may be sent to Worthy District Magistrate, Ludhiana in time. It is also clarified that your report/NOC certificate shall be sent directly to this office.

DA/As Above

Sd/-  
District Controller,  
Food Civil Supplies and  
Consumer Affairs, Ludhiana (East).

No: PP (East)-2020/

Dated

A copy of the above is forwarded to the Hon'ble District Magistrate, Ludhiana w.r.t his office letter No:22060/MA dated 26.10.2020 for information.

Att: [Signature]  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana  
2

Sd/-  
District Controller,  
Food Civil Supplies and  
Consumer Affairs, Ludhiana (East).

(Translated from Punjabi to English Language)



# Punjab Pollution Control Board

Regional Office-II

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

Eeroldh2@yahoo.co.in

Tel. 0161-2672055

No. 577

Dated 09.04.2021

To

District Controller,  
Food, Civil Supplies and Consumer Affairs,  
Ludhiana.

**Subject:-** Issuance of No-objection certificate for setting up retail outlet (Kissan Sewa Kendra) at Kahra No. 22//23/1, 22//24/1/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.

**Reference:** Your office memo No. P.P (East)-2020/11200 dated 02.11.2020.

With reference to the aforementioned subject and the letter referred above, you are hereby informed that application has been received from your office regarding issuance of NOC from Punjab Pollution Control Board for setting up of retail outlet by Indian Oil Corporation Limited. As per this application the applicant has proposed setting up of a retail outlet. Setting up a retail outlet, sitting guidelines have been issued by Central Pollution Control Board vide letter NO. B-13011/1/2019-20/AQM/10809 dated 07.01.2020. In case the above site, fulfils the prescribed sitting guidelines by CPCB, then this office has no objection to issue NOC for setting up retail outlet at the aforesaid site, provided the applicant complies with the following conditions:

1. The unit shall while complying with manufacturing, storage and import of hazardous chemical Rules, 1989, prepare on-site emergency plan and off-site emergency plan and shall get these plans approved from Competent Authorities.
2. The unit apart from the Retail outlet, shall not do any other activity causing water or air pollution, like auto service Centre etc., without the consent/ NOC of the Board.
3. The unit shall duly comply with the provisions of Punjab Regional Town Planning and Development Act, 1995.
4. The unit shall duly follow all condition as prescribed by Govt. of India's petroleum and explosive safety Organization vide NOC dated 14.12.2017.
5. The unit shall comply with the guidelines as mentioned in IRC-12-2016.
6. The unit shall comply with the guidelines of Master Plan Ludhiana.
7. The unit shall duly comply with the guidelines and site guidelines issued by CPCB vide letter no. B-13011/1/2019-20/AQM/10809 dated 07.1.2020.

*Attested*

**Environmental Engineer**  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana

8. The unit shall construct septic tank for treatment of domestic effluent and shall develop plantation area for its disposal.
9. The applicant shall obtain the requisite permissions from the other departments.

Apart from this, you are hereby requested that in future, before sending any case regarding Retail outlet Permission to this office a letter may kindly be attached of the applicant regarding to comply with the sitting guidelines of CPCB.

Attested.

  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-II, Ludhiana

Sd/-  
Environmental Engineer

118



**OFFICE OF THE DEPUTY COMMISSIONER – CUM –  
DISTRICT MAGISTRATE, LUDHIANA**

To

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-2  
Ludhiana

No.- 6684/M.A

Dated- 28.03.2024

Sub-

Regarding the NGT Original Application No. 170 of 2024 Titled as Gurmail Singh vs Punjab Pollution Control Board & Ors.

Ref -

In compliance of NGT order dated 22.02.2024 and this office letter no. 6607/M.A dated 28.03.2024 and this office letter no. 6093/M.A dated 21.03.2024.

In continuation of above and in the compliance of the Hon'ble National Green Tribunal order dated 22.02.2024 the undersigned has asked to submit the report regarding above subject. However no report has been submitted rather reply to the Hon'ble NGT has been received with forwarding letter to this office.

The Reply was perused and found that no report regarding the compliance with the norms of addendum issued in 16 August 2021 for the outlet in dispute has been given.

As the office of the Deputy Commissioner acts as a single window for the NOC to be obtained by an applicant from all Depts. & issued the NOC as per the NOC received from all departments. You are directed to immediately report as to whether the said outlet is in contravention of the provision for setting up of new Petrol pumps and if you have withdrawn the NOC to the said petrol pump. Since there is no clarity kindly give the report to this office by tomorrow positively.

So that reply can be filed to National Green Tribunal prior to the hearing date i.e 04.04.2024. Please ensure that this is carried out with utmost diligence and priority, adhering to the instructions provided in the letter enclosed.

Treat it as most urgent.

**Deputy Commissioner  
Ludhiana**

Endst No :- 6685/M.A

Dated- 28.03.2024

A Copy is forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

**Deputy Commissioner  
Ludhiana**

119



OFFICE OF THE DEPUTY COMMISSIONER – CUM –  
DISTRICT MAGISTRATE, LUDHIANA

To

Deputy General Manager(Retail Sales)  
Indian Oil Corporation Limited  
Divisional office, SCO 35-36, Madhya Marg, Sector-7C  
Chandigarh

No.- 6686/M.A

Dated- 28.03.2024

Sub-

Regarding the Suspension of NOC issued under Rule 144 of Petroleum Act and rules, 1976 from our office letter no. 19887/M.A dated 10.11.2023 and your office letter no. IOC/CDO/125/1 dated 08.09.2023.

With reference to above, it has come to the notice of the office of Deputy commissioner, Ludhiana that you were prima facie in contravention of the guidelines to be followed with respect to construction of new petrol Pump which should be not located within the distance of 50m from the nearest point of water bodies as per the instruction issued by Central Pollution Control Board, dated 16.08.2021. In fact a case has also been listed in the Hon'ble National Green Tribunal in Original Application No. 170 of 2024 titled as Gurmail Singh Vs Punjab Pollution Control Board & Ors.

In light of the above, you are directed to show cause as to why your NOC should not be cancelled. You are also directed to immediately desist from any further construction, working and sales and your NOC is suspended till further inquiry and report is received from the Punjab Pollution Control Board.

Treat it as most urgent.

Deputy Commissioner  
Ludhiana

Endst No :- 6687/M.A

Dated- 28.03.2024

A Copy of above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional office 2, Ludhiana to submit the inquiry report within 2 days.

Deputy Commissioner  
Ludhiana

120



## Punjab Pollution Control Board

Regional Office-II

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

Eeroldh2@yahoo.co.in

Tel. 0161-2672055

No. 689

Dated... 01/04/24

To

✓  
The Deputy Commissioner  
-cum-District Magistrate,  
Ludhiana.

**Subject:** Regarding the NGT Original Application No. 170 of 2024 titled as Gurmail Singh v/s Punjab Pollution Control Board and Others.

**Reference:** No. 6684/M.A dated 28.03.2024.

Please refer to the subject cited above

2) The siting criteria for retail outlets as prescribed under the guidelines issued by the Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 for setting up of new petrol pump is reproduced herein below:

"In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point / dispensing units / vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No High tension line shall pass over the retail outlet."

3) The District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide his office letter No. (East)-2020/11200 dated 02.11.2020 (Annexure R-1/B) had sought the comments with regard to the

issuance of No-Objection Certificate for setting up of retail outlet (Kissan Sewa Kendra) at Khasra No. 22//23/1,22/24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.

4) The Punjab Pollution Control Board has forwarded its comments to District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide Board's office letter No. 577 dated 09.04.2021 (Annexure R-1/C) in light of CPCB, Office Memorandum B-13011//1/2019-20AQM/10822 dated 07.01.2020.

5) Further it is submitted that the addendum to the Guidelines for setting up of New Petrol Pumps as is being relied upon by the applicant were issued by the Central Pollution Control Board vide office memorandum B-13011/1/2019-20/AQM dated 16.08.2021 as under after about 4 months' of sending the recommendations by the Punjab Pollution Control Board to the District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East).

"(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."

6) That the site of the petrol pump was visited by the officer of the Board on 29.3.2024 and it was observed that the site is located in close proximity of Sindhwan Canal, hence the site as of today and after the issuance of addendum dated 16.8.2021, the comments of revenue authorities are requisite to determine the exact distance of the water body from the petrol pump and to determine as to whether the site is meeting with

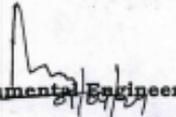
the siting criteria issued by the Central Pollution Control Board in terms of distance from water bodies or not

7) Briefly stated the Punjab Pollution Control Board being the statutory regulatory authority to implement the provisions of the environmental laws in the State of Punjab only give its recommendations in the form of No Objection Certificate from pollution angle for setting up of the retail outlet of petrol i.e. petrol pump in reference to the letter received from the District Administration i.e. Deputy Commissioner and the District Food and Civil Supplies Controller of the concerned district. However, the license for operation of the retail outlet of petrol i.e. petrol pump is granted by the Deputy Commissioner of the concerned district upon recommendations of different departments and that of District Food and Civil Supplies Controller.

8) In view of the above facts, the Punjab Pollution Control Board hereby furnish further comments in the case and it is requested that the comments of revenue authorities may be obtained to determine as to whether the site of the petrol pump is meeting with the siting criteria issued by the Central Pollution Control Board vide addendum dated 16.08.2021 in terms of distance from water bodies and as such the action in the case may please be taken in accordance with the fresh comments from the revenue authorities and accordingly final decision may kindly be taken on the NOC issued for setting up of petrol pump .

This letter has been issued after approval of Competent Authority of the Board.

DA/- As Above

  
Environmental Engineer

Endst. No. ....

Dated.....

A copy of the forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana for information and necessary action please.

DA/- As Above

- 2 -  
Environmental Engineer

ਦੀ

ਸਿਲਾ ਕੰਟਰੋਲਰ  
ਪੁਰਾਣਾ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ  
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਰੁਪਿਆਣਾ (ਈਸਟ)।

ਜਿਹਾ ਵਿੱਚ

1. ਕਾਰਜਕਾਰੀ ਇੰਟਰੀਅਰ (ਪਰਿਵਿਸਟੀਅਲ ਫਾਈਲ) ਸਬੰਧਤ ਉਸਾਰੀ ਮੋੜ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
2. ਐਮ.ਫੀ.ਐਮ. ਪਾਇਲਟ (ਸਮੇਤ ਨਕਸ਼ਾ)।
3. ਸਿਲਾ ਨਕਸ਼ਾ ਖੋਲ੍ਹਾਵਾਰ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
4. ਸਿਵਲ ਪੁਰਾਣਾ ਅਤੇ ਸਪਲਾਈਜ਼ ਅਫਸਰ, ਦੋਰਾਹਾ, (ਸਮੇਤ ਨਕਸ਼ਾ)।
5. ਮੁੱਖ ਇੰਜੀਨੀਅਰੀ ਅਫਸਰ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
6. ਸੀਨੀਅਰ ਫਾਇਰ ਓਫਿਸਰ, ਖੈਰਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
7. ਸਿਲਾ ਵਿਕਾਸ ਤੇ ਪੈਰਾਇਰ ਅਫਸਰ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
8. ਆਈਡੀਐਲ ਓਫ ਐਡਮਿਨਿਸਟ੍ਰੇਟਿਵ ਕਲਾਸ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
9. ਸਿਲਾ ਵਾਇਰ ਅਫਸਰ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
10. ਸਿਲਾ ਵਟ ਵਿਕਾਸ ਅਫਸਰ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।
11. ਪਿੰਜਾਬ ਪਬਲਿਕ ਐਂਟਰੋਲ ਬੋਰਡ, ਰੁਪਿਆਣਾ (ਸਮੇਤ ਨਕਸ਼ਾ)।

ਪੰਜਾਬ ਪੁਰਾਣਾ ਅਤੇ ਸਪਲਾਈਜ਼ ਅਫਸਰ  
ਦੋਰਾਹਾ ਦਫਤਰ-2, ਰੁਪਿਆਣਾ  
ਐ.ਓ.ਓ. No. 11, III, 1V  
ਡਾਇਰੀ ਨੰਬਰ.....  
ਨਵੀਂ ਟਾਕ  
ਫ. ਇੰਜੀਨੀਅਰ  
7/14/20

ਮਿਸਿ ਨੰ: ਪੀ.ਐਮ. (ਈਸਟ)-2020/ 11200

ਤਾਰੀ 02/11/2020

ਵਿਸ਼ਾ:

Issuance No-Objection Certificate for setting up retail outlet (Khasra Sewa Kendra) at  
Khasra No. 22/23/1, 22/24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District  
Ludhiana.

ਪੁਰਾਣਾ ਮਾਮਲੇ ਵਿੱਚ ਸਿਲਾ ਸਿਟਿਸਟੇਟ, ਰੁਪਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 22060/ਐਮ.ਏ ਮਿਤੀ 26-10-2020, ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸੰਬੰਧ ਵਿੱਚ।

ਆਪ ਜੀ ਨੂੰ ਇਸ ਅਧੀਨ ਪਾਵਟੀ ਦੀ ਜਾਂਚ ਦਾ ਨਕਸ਼ਾ ਅਤੇ ਹੋਰ ਦਸਤਾਵੇਜ਼ ਭੇਜਣ ਦੇ ਉਦੇਸ਼ ਨਾਲ ਜਾਂਚ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸਿਲਾ ਦੀ ਪੜਤਾਲ ਕਰਨ ਉਪਰੰਤ ਸਿਲਾ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਉੱਚ ਨਿੱਕੇ ਵਿੱਚ ਇੰਜੀਨੀਅਰਿੰਗ ਅਓਰ ਕਾਰਪੋਰੇਸ਼ਨ ਇੰਜੀਨੀਅਰਿੰਗ ਓਫਿਸ ਆਊਟਲੈੱਟ ਨਕਸ਼ਾ ਅਤੇ ਐਮ.ਫੀ.ਐਮ. ਜਾਂਚੀ ਕਰਨ ਉੱਚ ਆਪਣੀ ਸਵੈ-ਸਪੋਂਸਰ ਰਿਪੋਰਟ/ਇੰਜੀਨੀਅਰਿੰਗ ਸਰਟੀਫਿਕੇਟ ਸਰਕਾਰ ਵੱਲੋਂ ਸਮੇਂ-ਸਮੇਂ ਸਿਰ ਜਾਂਚੀ ਹਦਾਇਤਾਂ/ਸੁਲਾਹਾਂ/ਕਾਰਜਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਣ ਦੇ ਉਦੇਸ਼ ਨਾਲ ਸਿਲਾ ਦਫਤਰ ਵਿੱਚ ਭੇਜਣ ਦੀ ਇਜਾਜ਼ਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਜੇ ਕੁਝ ਐਮ.ਫੀ.ਐਮ. ਸੰਬੰਧੀ ਕੋਈ ਰਿਪੋਰਟ/ਇੰਜੀਨੀਅਰਿੰਗ ਸਰਟੀਫਿਕੇਟ ਅਨੁਸਾਰ ਫਿਲ ਸਮੇਂ ਸਿਰ ਮਾਨਯੋਗ ਸਿਲਾ ਸਿਟਿਸਟੇਟ, ਰੁਪਿਆਣਾ ਜੀ ਨੂੰ ਭੇਜਿਆ ਜਾ ਸਕੇ। ਇਹ ਇਹ ਵੀ ਸਪੋਂਸਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਜਾਂਚੀ ਐਮ.ਫੀ.ਐਮ. ਸੰਬੰਧੀ ਰਿਪੋਰਟ/ਇੰਜੀਨੀਅਰਿੰਗ ਸਰਟੀਫਿਕੇਟ ਉੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਹੀ ਭੇਜੇ ਜਾਣ।

ਨੱਥੀ: ਉੱਚ ਅਨੁਸਾਰ।

  
ਸਿਲਾ ਕੰਟਰੋਲਰ  
ਪੁਰਾਣਾ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ  
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਰੁਪਿਆਣਾ (ਈਸਟ)।

ਮਿੱਠ ਅੱਕਣ ਨੰ: ਪੀ.ਐਮ. (ਈਸਟ)-2020/

ਮਿਤੀ

ਉਪਰੋਕਤ ਦਾ ਉੱਚ ਮਾਮਲੇ ਵਿੱਚ ਸਿਲਾ ਸਿਟਿਸਟੇਟ, ਰੁਪਿਆਣਾ ਜੀ ਨੂੰ ਉੱਚ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 22060/ਐਮ.ਏ ਮਿਤੀ 26-10-2020, ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਸੁਚਾਲਾ ਹਿੱਠ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਸਿਲਾ ਕੰਟਰੋਲਰ  
ਪੁਰਾਣਾ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ  
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਰੁਪਿਆਣਾ (ਈਸਟ)।



## Punjab Pollution Control Board

Regional Office-II

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

control@punjab.pcb.gov.in

Tel. 0161-2672055

No.....572.....

Dated...9/1/2020

ਸੇਵਾ ਵਿਖੇ

ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ,  
ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ,  
ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ:

Issuance of No-Objection Certificate for setting up Retail outlet (Kissan Sewa Kendra) at Kharsa no. 22//23/3, 22//24/1/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.

ਹਵਾਲਾ:

ਆਪ ਦੇ ਢਬਡਰ ਦਾ ਮੀਮੋ ਨੰ: ਪੀ.ਪੀ. (ਈਸਟ)-2020/11200 ਮਿਤੀ 02.11.2020.

ਉਪਰੋਕਤ ਵਿਖੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਆਪਸੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਦੇ ਢਬਡਰ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅਧੀਨ ਸਥਾਨ 'ਤੇ ਇੰਡੀਅਨ ਆਇਲ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ ਵੱਲੋਂ ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਲਈ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਐਨ.ਓ.ਸੀ ਜਾਰੀ ਕਰਨ ਲਈ ਕੇਸ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ। ਇਸ ਅਰਜੀ ਦੇ ਮੁਕਾਬਲੇ ਪਾਰਬੀ ਵੱਲੋਂ ਇੱਕ ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਦੀ ਬਜਾਏ ਹੈ, ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਲਈ ਸੈਟਰਲ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਪੱਤਰ ਨੰ: 8-13011/1/2019-20/AQM/10809 dated 07/01/2020 ਰਾਹੀਂ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਵਿਕਸ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਜਿਕਰ ਉਕਤ ਸਾਈਟ ਸੀ.ਪੀ.ਸੀ.ਬੀ. ਵੱਲੋਂ ਨਿਰਧਾਰਤ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਨੂੰ ਪੂਰੀਆਂ ਕਰਦੀ ਹੈ, ਤਾਂ ਇਸ ਢਬਡਰ ਨੂੰ ਉਕਤ ਸਾਈਟ 'ਤੇ ਰਿਟੇਲ ਆਊਟਲੈਟ (Kissan Sewa Kendra) ਲਗਾਉਣ ਲਈ ਆਪ ਵੱਲੋਂ ਐਨ.ਓ.ਸੀ. ਜਾਰੀ ਕਰਨ ਤੇ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੈ ਬਸ਼ਰਤ ਕਿ ਪਾਰਬੀ, ਹੋਣ ਲਿਖੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰੇਗਾ।

- 1) ਅਦਾਰਾ ਸੈਲੂਲੂਕਚਰਿੰਗ ਸਟੋਰੇਜ਼ ਐਂਡ ਡਿਪੋਜ਼ਟ ਆਫ ਹਜ਼ਾਰਡਸ ਕੈਮੀਕਲਜ਼ ਫੂਲਰ 1989 ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਆਨ ਸਾਈਟ ਐਮਰਜੈਂਸੀ ਪਲਾਨ ਅਤੇ ਆਫ ਸਾਈਟ ਐਮਰਜੈਂਸੀ ਪਲਾਨ ਦੀ ਤਿਆਰ ਕਰੇਗਾ ਅਤੇ ਇਹਨਾਂ ਪਲਾਨਾਂ ਨੂੰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਤੋਂ ਅਪਰੂਵ ਕਰਾਏਗਾ।
- 2) ਅਦਾਰਾ ਰਿਟੇਲ ਆਊਟਲੈਟ 'ਤੇ ਬਿਨਾਂ ਕੋਈ ਹੋਰ ਵਾਟਰ ਜਾਂ ਏਅਰ ਪ੍ਰਦੂਸ਼ਣ ਪੈਦਾ ਕਰਨ ਵਾਲੀ ਗਤੀਵਿਧੀ ਜਿਵੇਂ ਕਿ ਆਟੋ ਸਰਵਿਸ ਸੈਟਰ ਆਦਿ ਬੋਰਡ ਦੀ ਕੰਨੈਟ/ਐਨ ਓ ਸੀ ਤੋਂ ਬਿਨਾਂ ਸਥਿਤ ਨਹੀਂ ਕਰੇਗਾ।
- 3) ਅਦਾਰਾ ਪੰਜਾਬ ਰਿਜਨਲ ਟਾਊਨ ਪਲੇਨਿੰਗ ਅਤੇ ਡਿਵਲਪਮੈਂਟ ਐਕਟ, 1995 ਦੀਆਂ ਧਰਾਵਾਂ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 4) ਅਦਾਰਾ ਡਾਕਰ ਸਰਕਾਰ ਦੇ ਫੋਟੋਕੋਲੀਅਮ ਅਤੇ ਐਕਸਪਲੋਜਿਵ ਸੇਫਟੀ ਆਥਰੀਟੀ ਨੀਜ਼ ਵੱਲੋਂ ਵਿੱਤ ਐਨ.ਓ.ਸੀ. ਮਿਤੀ 14/12/2017 ਵਿੱਚ ਦਰਸਾਈਆਂ ਸਾਰੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 5) ਅਦਾਰਾ ਆਈ.ਸਾਰ.ਸੀ.:12-20)6 ਵਿੱਚ ਦਰਸਾਈਆਂ ਗਾਈਡਲਾਈਨਜ਼ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 6) ਅਦਾਰਾ ਮਾਸਟਰ ਪਲਾਨ ਲੁਧਿਆਣਾ ਦੀਆਂ ਬਜਾਏ ਦੀ ਪਾਲਣਾ ਕਰੇਗਾ।
- 7) ਅਦਾਰਾ ਸੀ.ਪੀ.ਸੀ.ਬੀ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ 8-13011/1/2019-20/AQM/10809 dated 07/01/2020 ਰਾਹੀਂ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਅਤੇ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 8) ਅਦਾਰਾ ਤੌਰਮੈਟਿਕ ਐਡੂਕੇਟ ਓ ਟਰੀਨਿੰਗ ਲਈ ਸੈਪਟਿਕ ਟੈਂਕ ਬਣਾਏਗਾ ਅਤੇ ਇਸਦੇ ਡਿਸਪੋਜਲ ਲਈ ਪਲਾਟੇਸ਼ਨ ਏਰੀਆ ਬਣਾਏਗਾ।
- 9) ਪਾਰਬੀ ਹੋਰ ਮਹਿਕਮਿਆਂ ਤੋਂ ਲੋੜੀਂਦੀ ਮਨਜ਼ੂਰੀ ਦੀ ਹਾਸਿਲ ਕਰੇਗਾ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਭਵਿੱਖ ਵਿੱਚ ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਦੇ ਸਬੰਧ ਵਿੱਚ ਕੋਈ ਕੇਸ ਇਸ ਢਬਡਰ ਨੂੰ ਭੇਜਣ ਸਮੇਂ, ਬਿਨੈਕਾਰ ਪਾਸੇ ਸੀ.ਪੀ.ਸੀ.ਬੀ ਵੱਲੋਂ ਨਿਰਧਾਰਤ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਅਤੇ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਦੀ ਪਾਲਣਾ ਸਬੰਧੀ ਪੱਤਰ ਵੀ ਨਾਲ ਭੇਜਿਆ ਜਾਵੇ।

  
J. Singh  
10/1/20

  
Bosta  
ਵਾਟਾਵਰਟ ਇੰਜੀਨੀਅਰ  
9/1

125

Urgent NGT Case  
Date Bound

OFFICE OF THE DEPUTY COMMISSIONER - CUM -  
DISTRICT MAGISTRATE, LUDHIANA

To

Sub Divisional Magistrate  
Payal

No.- 6834

Dated- 01/04/2024

Sub-

Regarding the NGT Original Application No. 170 of 2024 Titled as Gurmail  
Singh vs Punjab Pollution Control Board & Ors.

Ref -

In compliance of NGT order dated 22.02.2024 and Punjab Pollution Control  
Board Ludhiana letter no. 689 dated 01.04.2024.

In continuation of above and in the compliance of the Hon'ble National Green  
Tribunal order dated 22.02.2024 the undersigned has asked to submit the report regarding above  
subject from Environmental Engineer, Regional Office-II, Ludhiana.

The Environmental Engineer, Regional Office-II, Ludhiana has submitted its  
report vide its letter No. 689 dated 01.04.2024 to our office, but in the Para 6 of this reply needs  
your kind attention and you are directed to immediate report as to whether the said outlet follows  
the below criteria as mentioned. (Report Attached at Annexure-A)

*Para 6) That the site of the petrol pump was visited by the officer of the Board on  
29.3.2024 and it was observed that the site is located in close proximity of Sindhwan Canal,  
hence the site as of today and after the issuance of addendum dated 16.8.2021, the comments of  
revenue authorities are requisite to determine the exact distance of the water body from the  
petrol pump and to determine as to whether the site is meeting with the siting criteria issued by  
the Central Pollution Control Board in terms of distance from water bodies or not.*

Since there is no clarity of the exact distance as mentioned in para 6, kindly give  
the report to this office by today positively. So that reply can be filed to National Green Tribunal  
prior to the hearing date i.e 04.04.2024. Please ensure that this is carried out with utmost  
diligence and priority, adhering to the instructions provided in the letter enclosed.

Treat it as most urgent.

Additional Deputy Commissioner (G)  
Ludhiana

Dated- 01/04/2024

Encl No :- 6835-36 /M.A

A Copy is forwarded to:

1. District Revenue officer, Ludhiana to ensure that concerned Tehsildar submit its report by today.
2. Tehsildar, Payal to submit its report immediately to the SDM, Payal and this office.

Additional Deputy Commissioner (G)  
Ludhiana





## 128

ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਪਾਇਲ ਜਿਲਾ ਲੁਧਿਆਣਾ।

ਨੰਬਰ-ਜਪੈਨਲ ਮ.ਕ / ਮਿਤੀ 02-04-2024

ਮੂਲ ਰੂਪ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ( ਫੁੱਟਕਲ ਸੁਖਾ ) ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਫੇਰਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪਿੰਡ ਦੀਪਨਗਰ ਹਦਬਸਤ ਨੰਬਰ 242, ਰਿਕਾਰਡ ਮਾਲ ਮੁਤਾਬਿਕ ਨੰਬਰ ਖਸਰਾ 75 ( ਸਿਧਵਾ ਕਨਾਲ ) ਦੇ ਨਾਲ ਲੱਗਦੇ ਖਸਰਾ ਨੰਬਰ 22/24/1, 23/1 ਨੂੰ 2 ਕਰਮਾ ਦਾ ਰਸਤਾ ਲੱਗਦਾ ਹੈ । ਮੌਕੇ ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਕ ਮੌਕੇ ਪਰ ਨਹਿਰ ਤੇ ਨੰਬਰ ਖਸਰਾ ਦੀ ਢੂਰੀ ਲੰਗਭੰਗ 95 ਫੁੱਟ ਹੈ। ਰਿਪੋਰਟ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਆਪ ਜੀ ਨੂੰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

o/c

  
 ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ  
 ਪਾਇਲ।

21/4/24